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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH AT HYDERABAD

D.A. 502/93.

Dt. of Decision: 10.6.94.

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.. Applicant

Vs

- The Sub Divisional Officer, Telecommunications, Hindupur.
- The Telecom District Engineer, Anantapur.
- 3. The Telecom District Manager, Anantapur.
 Respondents.

Counsel for the Applicant: Mr. K. Venkateswara Rao Counsel for the Respondents: Mr. V. Bhimanna, Addl. CGSC.

CORAM:

THE HON'BLE SHRI A.B. GORTHI : MEMBER (ADMN.)

THE HON'BLE SHRI T. CHANDRASEKHARA REDDY : MEMBER (JUDL.)

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Order of the Division Bench delivered by Hon'ble Shri A.B.Gorthi, Member (Admn.).

The applicant states that he was initially engaged as a casual mazdoor on 1.5.82 and eversince he worked under the respondents with several intermitent breaks. Finally his services were dispensed with vide the impugned order dated 27.6.90. The reasons stated in the impugned order is that the applicant was not in service since October 1986.

- 2. The respondents in their reply affidavit stated that the applicant was engaged as a casual mazdoor in May 1982 and that he worked for 190 days during 1982-83,135 days during 1983-84,176 days during 1984-85,135 days during 1985-86, 119 days during 1986-87. He was absent during the entire years of 1987-88 and 1988-89. In the next year, i.e., 1989-90 he worked for 51 days only.
- 3. Even according to the respondents, the applicant had worked for certain periods during 1982-90. In view of this undisputed facts, this OA is disposed of with the following directions to the respondents:-
- (1) The name of the applicant shall be entered in the live casual labour register.
- (2) He will be considered for reengagement as and when there is work in preference to #feeshers and juniors.

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(3) His name will be considered for grant of temporary status and regularisation in accordance with the extant rules.

O.A. is ordered accordingly without any order as to costs.

(T.CHANDRASEKHARA REDDY)

Member (Judl.)

(ABB.GORTHI) Member (Admn.)

Dated: 10th June, 1994 (Dictated in Open Court)

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Andre DEPUTY REGISTRAR(J)

Copy to:-

- The Sub Divisional Officer, Telecommunications, Hindupur.
- 2. The Telecom District Engineer. Ananthapur.
- 3. The Telecom District Manager. Ananthapur.
- 4. One copy to Mr.K.Venkateswar Rao, Advocate, CAT, Hyderabad.
- 5. One copy to Mr.V.Bhimanna, Addl.CGSC,CAT,Hyderabad.
- 6. One copy to Library, CAT, Hyderabad.
- 7. One spare copy.

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COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD.

THE HON BLE MR. JUSTICE V. NEELADRI RAO VICE CHAIRMAN

AND

THE HOM'BLE MR.A.B.G RTHI : MEMBER(A)

AND

THE HON'BLE MR.T.CHANDRASENIAR REDDY MEMBER (CUDL)

AND

THE HON BLE MR.R.RANGAR.JAN : MEMBER(1)

Dated: 10 - 6 -1994.

ORDER/JUDGMENT:

M.A./R.A/C.A. No.

O.A.No. 502/93

T.A.No.

(W.P.

Admitted and Interim Directions Issued.

7.1.lowed

Disposed of with directions

Dismissed.

Dismissed as withdrawn

Dismissed for default

Rejected/Ordered.

No order as to costs.

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